

F. No. J-11017/17/2017-JUDICIAL
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
Dated 15th November, 2017

ORDER

In continuation of this Department's earlier Order No. 23(1)AFT/2011-Judl. dated 28.04.2011 regarding extension of term of the panel of Senior Panel Counsel and Central Government Counsel for Armed Forces Tribunal (AFT) at Mumbai, the President is pleased to extend the term of the same panel as per the aforesaid order dated 28.04.2011, for a further period of three years with effect from **30.03.2014** and, thereafter, for until further orders till new panel, in this regard, is finalized by this Department.

2. The engagement and professional fee of the advocates in the panel as per aforesaid order dated 28.04.2011 will be governed by the terms and conditions contained in this Department's O.M. No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' & in the link 'Circulars pertaining to litigations'.

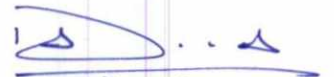
3. Hindi version of this order will follow.



(S. R. Mishra)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Incharge, Branch Secretariat at Mumbai.
3. Shri Anil Chandrabali Singh, Addl. SGI, Bombay High Court.
4. Shri Ulhas Manohar Aurangabadkar, Asstt. SGI, Bombay High Court, Nagpur Bench.
5. Shri Sanjeev B. Deshpande, Asst. SGI, Bombay High Court, Aurangabad Bench.
6. The Registrar, AFT, Mumbai Bench.
7. All the Panel Counsel as mentioned in the Order No. 23(1)AFT/2011-Judl. dated 28.04.2011.
8. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under the link 'List of empanelled Counsel' for the information of all concerned.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)
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F.No.23(1)AFT/2011-Judl
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

New Delhi, 28th April, 2011

ORDER

The President is pleased to extend the term of engagement of the following advocates as Senior Panel Counsel and Central Government Counsel as the case may be for conducting the litigation of Army, Navy and Air Force before the Armed Forces Tribunal at Mumbai w.e.f. 30.03.2011 for a further period of three years or until further orders, whichever is earlier: -

<u>S. No.</u>	<u>Senior Panel Counsel</u>	<u>Central Govt. Counsel</u>
1	Shri Deepak N Salvi	Shri K. R. Chaudhary
2	Shri P. M. Pardhan	Shri D. A. Dube
3	Shri R. V. Govilkar	Smt. Heena P Saha
4	Mrs. S. V. Bharucha	<u>Mrs. Lata B Patne</u>
5	<u>Shri K. H. Vardhan</u>	Mrs. Rutuja Ambekar
6	Shri Y. S. Bhate	Mrs. Leena Patil
7	Mrs. Purnima Kantharia	Shri Ajay Subhash Patil
8	Ms. Nivedita Kale	

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's O.M.No.26(1)/99-Judl. dated 24th September, 1999 read with O.M.No.F.26(1)/2005-Judl., dated 31st January, 2008. The payment of professional fee and incidental expenses shall be made by the concerned Department.

3. The empanelled counsel shall not appear against UOI in the Armed Forces Tribunals.

4. Hindi version of this order will follow.

(Ashok Kumar)
Joint Secretary & Legal Adviser to the Government of India

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